

**No. 1-17/FSSAI/T/2010 (Part J)**  
**Food Safety and Standards Authority of India**  
**Ministry of Health & Family Welfare, Govt. of India**  
**FDA Bhawan, Kotla Road**  
**New Delhi-110002**

Dated: 20<sup>th</sup> January, 2012

**To**

1. All Authorized Officers, FSSAI
2. All Central Food Laboratories
3. All Laboratories authorized for testing Imported food articles

**Subject: Corrigenda on Food Safety and Standards Regulations, 2011 –reg.**

I am directed to refer to the subject cited above and to say that there are slight changes in the Food Safety and Standards Regulations, 2011 that have been notified vide corrigenda dated 21.12.2011. These are available on FSSAI's website ([www.fssai.gov.in](http://www.fssai.gov.in)) in 'Gazetted Notifications' under the head 'Notifications'.

In this regard, you are requested to take the action with regard to imported food clearance process as per the abovementioned corrigenda.

This issues with the approval of the Competent Authority.

Yours faithfully,

  
(Adesh Mohan)

**Senior Inspecting Officer**

**Ph.: 011-23237433**

**Copy to:**

Sh. Sandeep M. Bhatnagar, Joint Secretary (Customs), Room No. 156 B, North Block, Central Board of Excise and Customs, Department of Revenue, Ministry of Finance, New Delhi